



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ४(२)]

बुधवार, जानेवारी ११, २०२३/पौष २१ शके १९४४

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असाधारण क्रमांक ७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Act, 2022 (Mah. Act No. VII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2023.

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 11th January 2023.)

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Ordinance, 2022, on the 12th September 2022;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Act, 2022.

(2) It shall be deemed to have come into force on the 12th September 2022.

Amendment
of section 75
B of Mah. V
of 1962.

2. In section 75B of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (hereinafter referred to as “the principal Act”), the existing provisos shall be deleted. Mah. V of 1962.

Amendment
of section 91
B of Mah. V
of 1962.

3. In section 91B of the principal Act, the existing provisos shall be deleted.

Repeal of
Mah. Ord. IX
of 2022 and
saving.

4. (1) The Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Ordinance, 2022, is hereby repealed. Mah. Ord. IX of 2022.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.